

the 20th November, 1968 during pendency of case under orders of Honourable High Court, dated the 19th November, 1968 on the condition that he shall not go to any of the villages situated within Thana Bakewar and in case he is found within jurisdiction of Thana Bakewar he shall forfeit his bail bonds and shall be taken into custody."

SHRI HEM BARUA (Mangaldai) : Why the communication has come so late, Sir ?

MR. SPEAKER : I am reading what the Additional District Magistrate has written to me.

SHRI HEM BARUA : Why it has come so late, Sir ?

श्री रवि राय : इतनी देर क्यों हुई ?

MR. SPEAKER. He was given bail day before yesterday. The bail was given on the 20th. He is here now. The hon. Member is here in this House....

SHRI HEM BARUA : Today is 22nd —bail was given on the 20th, Sir.

MR. SPEAKER : It must have been received in the afternoon. So, I could read it only today.....

Dr. Ram Subhag Singh.

12.23 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 25th November, 1968, will consist of :—

- (1) Discussion on the Resolution by Shri George Fernandes and others seeking disapproval of the Indian Railways (Amendment) Ordinance, 1968 and consideration and passing of the Indian Railways (Amendment) Bill, 1968.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.

60LSS/68—8

(3) Further discussion on the Report of the Road Transport Taxation Enquiry Committee.

(4) Consideration and passing of :—

The Insurance (Amendment) Bill, 1968, as reported by the Joint Committee.

The Food Corporations (Amendment) Bill, 1967.

The Maternity Benefit (Amendment) Bill, 1967, as passed by Rajya Sabha.

(5) Discussion on drought conditions in the country on a motion to be moved by the Minister of Food and Agriculture at 4 p.m. on Wednesday, the 27th November.

श्री अटल बिहारी वाजपेयी (वलराम-पुर) : अध्यक्ष महोदय, दिल्ली के बारे में "मेयर इन कौंसिल" का एक बिल गृह मंत्रालय इन्ट्रोड्यूस करने वाला था लेकिन वह इन्ट्रोड्यूस नहीं हुआ, उस पर चर्चा नहीं हो पायेगी, वह मामला लटक रहा है, तो मैं जानना चाहता हूँ क्या सरकार वह विधेयक अधिवेशन में लाना चाहती है ?

श्री प्रकाश चंद्र शर्मा (हापुड़) : अध्यक्ष जी, मेरी अपनी निजी राय यह है कि आप संसद कार्य मंत्री और अपने विभाग को भी कहें कि यह जो अनियत दिन वाले प्रस्तावों पर विचार करने की परम्परा है, इसको समाप्त कर दें। इसके लिये एक कमेटी बनी हुई है। संसद कार्य मंत्री ने स्वयं उस कमेटी के अन्दर स्वीकार किया था कि दो सप्ताह में एक ऐसा प्रस्ताव निश्चित रूप से विचार के लिये लिया जायेगा। ऐसी परम्परा हम प्रारम्भ करने जा रहे हैं। उस कमेटी में यह भी निश्चित हुआ था कि भारत की सुरक्षा, विणेश रूप से सीमावर्ती सुरक्षा से सम्बन्धित जितने प्रश्न हैं जैसे चीन और पाकिस्तान का सैनिक दबाव सीमाओं पर बढ़ रहा है। इस प्रस्ताव पर इस अधिवेशन में निश्चित रूप से विचार किया जायेगा। संसद कार्य मंत्री उम बैठक में

[श्री प्रकाश वीर शास्त्री]

उपस्थित थे। लेकिन न तो अगले सप्ताह में वे इसको ले रहे हैं और न उसके बाद भी।

MR. SPEAKER: Yesterday, we discussed all these things. I wish these hon. Members who like to point out some things would come to the Committee also and I invite them. That also we discussed yesterday. It was pointed out to us. There are already four short-duration debates which have been allowed, such as on planning, drought, famine etc. After all, we can include them on the Order Paper only one by one.

SHRI VASUDEVAN NAIR (Peer-made): Centre-State relations also.

MR. SPEAKER: In the coming week we have included a debate on drought conditions. Next week we shall include something else and in the week after that still something else and so on. Let the hon. Member come to the next meeting and we shall see what best can be done.

SHRI RANGA (Srikakulam): On a previous occasion I suggested to you and you also agreed with me that there should be time allotted for a debate on drought conditions and somebody suggested that that could be discussed along with floods. I suggested that a discussion on the cyclone-affected areas should also be allowed, and I think you were good enough to agree. But yesterday, the hon. Minister of Irrigation, not for cyclones, replied to the points relating to floods only and he explained whatever had been done in that regard all over the country. In regard to the relief measures taken in the cyclone-affected areas, he was not able to throw any light. I suggest that instead of having a separate discussion on that now, this question also may be debated along with the drought conditions.

श्री कामेश्वर सिंह (खगरिया): अध्यक्ष महोदय, प्रधान मन्त्री ने अपने दक्षिणी अमरीका के दोरे के ऊपर जो वक्तव्य दिया है उसके ऊपर भी इस सदन में अविलम्ब बहस होनी आवश्यक है।

SHRI M. L. SONDHI (New Delhi): Important developments are taking place with regard to the Viet-Nam question, and it is likely that some major steps will be taken before the Presidential inauguration in the USA. I think it is time that India's voice is heard on this question. I, therefore, suggest that we should have discussion on it here.

MR. SPEAKER: I do not think that the Business Advisory Committee gave any attention to Viet-Nam or to Rhodesia or to Czechoslovakia and so on.

SHRI PILOO MODY (Godhra): What about the Architects' Registration Bill?

MR. SPEAKER: I do not think that we shall have time to discuss Viet-Nam or Rhodesia etc.

SHRI S. KUNDU (Balasore): What Shri M. L. Sondhi is driving at is that there should be some discussion on foreign affairs, when all these matters could come up. We should have a four-hour discussion on foreign policy.

MR. SPEAKER: It is not that I disagree; I agree with him. But I would suggest that if we could discuss these things in the Business Advisory Committee first, it will be more useful. There are many questions which are important, but if we ask the hon. Minister right now, he may not be prepared to say 'Yes' or 'No'. How can he say about Viet-Nam or Rhodesia or other international questions?

As regards Shri Ranga's suggestion, I would say one thing. The cyclones came later. There has been cyclone in Andhra Pradesh, Orissa etc. All the Members from Orissa who spoke yesterday like Shri Deo, Shri S. Kundu, Shri Rabi Ray and others had all concentrated only on the cyclone and they had given a very elaborate picture. Originally only two hours had been allotted for that discussion, but sitting in any Chamber I found that the discussion was going on but some parties had not spoken at all; so, I sent word to the Chair to postpone the

discussion to another day. And again we had the debate yesterday; of course, I could not satisfy everybody, but the discussion was extended and the total time allotted was almost doubled. Let us see now if we can club the discussion on cyclone with the discussion on famine conditions. I think famine is dealt with by the Minister of Food and Agriculture while cyclones are dealt with by the Irrigation and Power Minister.....

SHRI D. N. PATODIA (Jalore) : During the last session of Parliament, a motion had been admitted for a discussion on trade with East European countries, but no time has been found for that.

MR. SPEAKER: I do not think that we shall have time for it even now.

SHRI D. N. PATODIA : It has been admitted by the sub-committee and recommended by them.

DR. RAM SUBHAG SINGH : As you know, the discussion on cyclones was included in the discussion on floods. But it is also a fact that Shri Ranga was not here; he was touring that area. I have no objection to the two subjects being clubbed together. But two Ministers will have to be present. I shall request the Minister of Irrigation and Power also to be present and give a reply.

AN HON. MEMBER : The hon. Minister in charge of relief and rehabilitation could be asked to be present.

DR. RAM SUBHAG SINGH : If he wants it to be included, I would have no objection. I shall ask the Minister of Irrigation to be present.

MR. SPEAKER : Mr. Ranga may give the first hand information which he has gathered after touring there for a week or so. Even if he is not able to reply on the floor of the House, I am sure the Minister will give a satisfactory reply to my friend.

12.31 hrs.

MATTER UNDER RULE 377 *re.*
MOTION ON FLOOD SITUATION

SHRI H. N. MUKERJEE (Calcutta North East) : With your permission I wish to draw the attention of the

House to an intriguing situation which arose yesterday, which to my mind has serious parliamentary implications. We were discussing a motion which had been moved by my hon. friend Dr. Rao, and as many as eight substitute motions had been moved in regard thereto. After the discussion was over, naturally the opinion of the House had got to be taken and in order to participate in the anticipated division, ministers, members of the Cabinet, trooped in together in a manner which was a sight to behold. But what happened was that the substitute motion moved by Shri Samar Guha was put to the House and the House rejected it by a vote of 50 against 26, and then all the remaining substitute motions were also negatived. Among the other remaining substitute motions there was at least one which had been moved by Shri Chintamani Panigrahi of the Congress Party where certain suggestions and recommendations were made to Government, but they had been prefaced by a statement that this House approves the action taken by the Government in extending and organising relief among the distressed people. This amendment as well as the other amendments were put to the vote and were thrown out. The House, that is to say, refused to approve the action taken by the Government in extending and organising relief.

Normally I have noticed that what happens is that when motions of this sort are introduced, there is an amendment or a substitute motion by a member of the Ruling Party which appreciates whatever the Government has done or not done in that regard, and that is the motion selected by Government after great cogitation, and that is put before the House and that is passed. Here was a very serious matter and you were pleased to extend the time. The discussion consumed nearly 6½ hours or more. This was a matter which agitated everybody. This was a matter on which Prof. Ranga, coming late to the discussion, though it fit to insist with great vehemence that we ought to find put more about what the Government has actually